

(b) if so, the details thereof?

(c) whether Government is considering the request of the A.P. Government positively and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) No Sir.

(b) and (c) Does not arise in view of (a) above.

Bringing real estate under purview of GST

1661. DR. PRADEEP KUMAR BALMUCHU:

SHRI HARIVANSH:

SHRI T. G. VENKATESH:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the real estate is a sector where the maximum amount of tax evasion and cash generation take place;

(b) if so, what steps are being taken to ensure that real estate comes under GST; and

(c) the names of the States which have requested in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) No Sir.

(b) The issue regarding inclusion of Real Estate into GST was discussed in the 7th GST Council meeting held on 22-23 December, 2016. It was decided that this proposal would be revisited by the GST Council after 1 year of the implementation of GST.

(c) The National Capital Territory of Delhi had raised this issue in the 11th GST Council Meeting held on 4th March, 2017.

Measures taken for reversal of slow growth rate of economy

1662. SHRI OSCAR FERNANDES: Will the Minister of FINANCE be pleased to state whether Government will explain which industrial, FDI, trade and tech policy framework it is working on for reversal of slow growth in view of the fact that contrary